



2026:AHC:175474

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8531 of 2026

Mohaniya Devi

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Kamlendra Tripathi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, the Learned A.G.A. for the State and perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No. 657 of 2025, under Sections 319(2), 318(4), 338, 336(3), 340(2), 316(5), 61(2), 238 BNS and Section 66D of the I.T. Act, Police Station- Karvi, District Chitrakoot, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above-mentioned case.
3. Learned counsel for the applicant has contended that the applicant is an old woman aged about 72 years. The applicant is a widow. She was getting family pension. The applicant, on coming to know of the fraud perpetrated misusing her bank account, she has deposited Rs. 16 lakhs.
4. The learned AGA has opposed the prayer for bail and has contended that the applicant is named in the FIR. The co-accused in collusion with the applicant and some officials of the Treasury Department deposited Rs. 51,16,471/- in the account of the applicant. The applicant has only deposited the partial amount. The rest of the amount has been

misappropriated by the applicant.

5. I have considered the submissions made by the learned counsel for the parties and perused the material brought on record.

6. The applicant is an old woman aged about 72 years. Part of the alleged misappropriated amount has already been deposited. Similarly situated co-accused Ghanshyam Dutt Mishra, Avdhesh Narayan, Ajay Kumar Pandey and Naresh Dutt Mishra have been granted anticipatory bail by this Court in Criminal Misc. Anticipatory Bail Application U/S 482 BNSS Nos. 6874 of 2026, 2121 of 2026, 10274 of 2025 and 10416 of 2025 respectively on consideration of their old age. Charge-sheet has already been submitted against the applicant and the applicant has undertaken to cooperate with the trial.

7. Taking into note of the entire facts and circumstances of the case, the case of the applicant, which is at par with the co-accused, appears to be a fit case for grant of anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicant is **allowed**.

9. The applicant - **Mohaniya Devi** shall appear before the trial Court within three weeks from today and shall be released on bail on filing her personal bond and surety in the like amount to the satisfaction of the Court concerned with the following conditions:-

- i. The applicant shall remain present before the trial Court on each date fixed unless exempted by the trial Court;
- ii. The applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as

to dissuade him from disclosing such facts to the Court or to any police officer;

iii. The applicant shall not leave India without the previous permission of the Court;

iv. The applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 19, 2026
Prashant D.